

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4171
ANSWERED ON:06.12.2010
CHILD LABOUR
Sayeed Muhammed Hamdulla A. B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is an increase in the number of child labour, particularly girls child labour in the country;
- (b) if so, the details thereof and the action taken by the Government to save the girls child labour; and
- (c) whether there is any proposal to amend the Child Labour Laws and if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): No, Madam. As per Census 2001 figures there were 1.26 crore working children in the age group of 5-14. Whereas the Survey conducted by National Sample Survey Organisation (NSSO) in 2004-05, the number of working children were estimated 90.75 lakh, which shows decline trend. The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs.10,000/- to Rs.20,000/-. Further, Government is implementing National Child Labour Project (NCLP) Scheme in 266 districts in 20 States for the rehabilitation of child labour including girl child withdrawn from work.

(c): No, Madam.